

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 108

IA No. 585/2024 And
CP (IB) No. 351/CHD/PB/2018

IN THE MATTER OF:

Central Bank of India

...Petitioner/ Financial Creditor

Vs.

Kaur Sain Spinners Ltd.

...Respondent/ Corporate Debtor

Under Section: 7 & 60(5), IBC 2016

Order delivered on 18.04.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Vinod Mahajan, Advocate

For the Respondent : Ms. Supriya Garg, Advocate
And applicant in : Mr. Edward Masit, Advocate
IA No. 585/2024

ORDER

On the last date of hearing, learned counsel for the Corporate Debtor was directed to place on record the list of pending litigations before the different forums and a copy of the judgment, if any, passed by the Authorities. It is stated by learned counsel for the respondent/ corporate debtor that the list has already been submitted with the Registry but there are some objections. Let the same be removed within two days. List the matter on 30.04.2024 in supplementary list.

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM